

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.203/00598/2020

Jabalpur, this Tuesday, the 17th day of November, 2020

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER



Amir Das, S/o Late Kawal Das Mahant, Aged about 40 yrs, Unemployed, R/o Village:Gram Hardi, Block: Sarangarh, Dist. Raigarh-496001 (CG) **-Applicant**
 (By Advocate **-Shri B.P.Rao**)

V e r s u s

1. Union of India,
 Through: The Secretary, Ministry of Communication
 Department of Posts, Dak Bhawan, New Delhi-110001
2. The Chief Post Master General,
 Chhattisgarh Circle, Malviya Road,
 Raipur, 492001 (CG)
3. The Assistant Director (Staff)
 Chhattisgarh Circle, O/o CPMG Office,
 Malviya Road, Raipur-492001 (CG) **-Respondents**

(By Advocate **-Shri Vivek Verma**)

O R D E R (Oral)

Heard.

2. This Original Application has been filed by the applicant for inaction on behalf of the respondents whereby the representations Annexure A-5, A-6 & A-

7 has not been decided by the respondents till date regarding the compassionate appointment.

3. From the pleadings the case of the applicant is that the father of the applicant passed away while in harness on 20.12.2012 leaving behind the mother of the applicant and two sisters of the applicant who are settled separately. After the death of the father of the applicant the applicant was allowed to work as daily wages in the Postal Department and accordingly the applicant worked as such as Messenger/Postal carrier from 24.12.2012 to 16.01.2013.

4. The case of the applicant was rejected for compassionate appointment vide letter dated 07.01.2014 (Annexure A-3) on the ground that the applicant is already married at the time of submission of application for compassionate appointment.

5. The scheme for engagement of deceased GDS on compassionate grounds was revised on 30.05.2017 according to which married son living



with parents are dependents for livelihood on the GDS on the date of death of GDS are also eligible for seeking compassionate appointment. A copy of revised scheme for compassionate appointment for GDS is annexed as Annexure A-4. The applicant has submitted his representation on 10.09.2017, 18.08.2018 and 21.10.2019 and sought for re-consideration of his candidature for compassionate appointment. A copy of representations is annexed as Annexure A-5, A-6 & A-7 respectively.

6. At this stage counsel for the applicant submits that the applicant will be satisfied if the applicant may be permitted to file fresh detail representation to the competent authority explaining all his grievances and the competent authority may decide the same in a time bound manner.

7. This Tribunal has considered the matter and I am of the view that natural justice will be met if the respondents are directed to decide representations



Annexure A-5, A-6 & A-7 and the detailed representation which is to be filed by the applicant in a time bound manner.

8. Therefore, the applicant is directed to submit the detail representation as per new scheme of the year 2017 to the competent authority of the respondents within a period of one week. On receipt of such detailed representation the competent authority of the respondents shall decide Annexure A-5, A-6 & A-7 alongwith the detail representation within a further period of six weeks.

9. Needless to say that the respondents shall pass the speaking and reasoned order and the averments made in the detail representation shall be met while passing the final order.

10. With these observations the Original Application is finally disposed of at the admission stage itself.

(Ramesh Singh Thakur)
Judicial Member

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